

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 18th August, 1953

The House met at a Quarter Past Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PAPER LAID ON THE TABLE

DELIMITATION COMMISSION FINAL ORDER No. 1

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952, a copy of the Delimitation Commission, India, Final Order No. 1, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 17th July, 1953. [Placed in Library. See No. S-101/53.]

ELECTION TO COMMITTEES

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): I beg to move:

"That this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the All India Council for

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Technical Education vice Prof. C. P. Mathew resigned, for the unexpired portion of the term, that is up to the 29th April, 1955."

Mr. Deputy-Speaker: The question is:

"That this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the All India Council for Technical Education vice Prof. C. P. Mathew resigned, for the unexpired portion of the term, that is up to the 29th April, 1955."

The motion was adopted.

CENTRAL ADVISORY BOARD OF EDUCATION

Shri K. D. Malaviya: I beg to move:

"That this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve on the Central Advisory Board of Education in place of late Dr. Syama Prasad Mookerjee for the unexpired portion of his term."

Mr. Deputy-Speaker: The question is:

"That this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve on the Central Advisory Board of Education in place of late Dr. Syama Prasad Mookerjee for the unexpired portion of his term."

The motion was adopted.

Mr. Deputy-Speaker: I have to inform the House that for the purpose of election by means of single transferable vote of one Member each to the All India Council for Technical Education in place of Prof. C. P. Mathew, resigned, and to the Central Advisory Board of Education in place of late Dr. Syama Prasad Mookerjee, the programme of dates will be as follows:

(1) Nominations to be filed in the Parliamentary Notice Office upto 12 Noon on Saturday, the 22nd August, 1953.

(2) Withdrawal of candidatures will be received in the Parliamentary Notice Office upto 12 Noon on Monday, the 24th August, 1953

(3) Election, if necessary, will be held on Friday, the 28th August, 1953, in Committee Room No. 62, First floor, Parliament House, between the hours 10-30 A.M. and 1 P.M.

The House will now proceed.....

Shri Punnoose (Alleppey): On a point of information, Sir, Is it open to the House to know why a particular Member has resigned from a post to which he has been elected by this House?

مستتر آف ایجوکیشن ایبلڈ نیچرل
ریسرورسز ایبلڈ سائنٹیفک ریسرچ
 (مولانا آزاد) - کوئی خاص وجہ
 ہمیں بیان کی جا سکتی - لیکن ہر
 ممبر کو حق ہے وہ حسب چاہے ریٹائر
 کر سکتا ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): No particular reason can be stated, but every Member has a right to resign whenever he chooses.]

Mr. Deputy-Speaker: It is open to any Member to resign as he pleases. It is rather inconvenient for any Member to say why he resigned.

Shri V. P. Nayar (Chirayinkil): When the House elects a particular Member, it means that the House has shown its confidence in him. Therefore, the House ought to know the reasons for which he has tendered his resignation.'

Mr. Deputy-Speaker: Under the Constitution or under the Rules, I am not entitled to call upon any hon. Member to state on what grounds he resigned. It is open to him to resign.

Shri Raghavachari (Penukonda): May I know whether he has given any reasons for it?

Mr. Deputy-Speaker: Has the hon. Member given any reasons for resigning?

An Hon. Member: The hon. Member is himself here.

Prof. Mathew (Kottayam): If I am permitted, I will make a statement, Sir.

مولانا آزاد - میں اس وقت نہیں
 کہہ سکتا کہ انہوں نے کیا ریزنس لکھے
 تھے - میں معلوم کروں گا - لیکن میں
 آپ کی توجہ اس طرف دلاتا ہوں کہ
 ہاؤس کا یہ ڈھنگ نہیں رہا ہے کہ
 ایک شخص سب سے چنا گیا ہے اور
 کسی وجہ سے وہ ریٹائر کرتا ہے تو یہ
 یہ سوال تھایا جائے کہ ریٹائر کرنے کے
 کیا ریزن ہیں -

[Maulana Azad: I cannot state just now the reasons given by him. I shall get the information. But I would draw your attention to the fact that it has not been the practice of the House, when a Member who has been elected to an office, resigns from it for whatever reason, to raise the issue of the reasons of his resignation.]

Mr. Deputy-Speaker: It is not within the province of this House to demand the reasons why a particular Member has resigned. But, I only

wanted to know from the hon. Minister if per chance the hon. Member had set out any reasons for his resigning, in the letter addressed to him, on which the motion is based, and, if so, that information might be given. I am not going to allow Prof. Mathew here to tell us the reason why he resigned and the other Members here to ask him why he resigned.

ANDHRA STATE BILL—Contd.

Dr. Lanka Sundaram (Visakhapatnam): May I know, Sir, when the general discussion on this will conclude?

Mr. Deputy-Speaker: We have already fixed seven days exclusive of the half day on Friday. I originally thought that three days would be enough for the general consideration and then four days might be spent on the clause-by-clause consideration and the last day for winding up the debate, that is the third reading. I have got a list of names of Members who want to speak. I have been giving preference to Andhra Members, then to Tamil Nad Members, then to Mysore Members, then to Hyderabad Members and then to other Members also.

An Hon. Member: Malabar Members?

Mr. Deputy-Speaker: Malabar Members also want to speak because they are in the residuary State. Therefore, if the House wants that we should have general discussion tomorrow also, then after the general discussion the clause-by-clause discussion will be reduced to two days instead of three days. After the hon. Members have discussed almost every matter in the general discussion, the same arguments will not be repeated and the matter may be put before the House. May I know how many Members want to speak?

Several Hon. Members rose—

Mr. Deputy-Speaker: I would say that instead of finishing the general discussion today, I will call upon the hon. Home Minister to reply to the

general debate tomorrow at about 12-15.

The Minister of Home Affairs and States (Dr. Katju): Very good, Sir.

Pandit Thakur Das Bhargava (Gurgaon): I may bring it to your notice, Sir, that Members from other States also wish to participate in the discussion.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): Sir, proposals have been made in this for adding to Orissa parts from Andhra. Orissa Members want to take part in it. On the previous occasion they were not allowed. I urge upon you, Sir, that Orissa Members should be given an opportunity.

Mr. Deputy-Speaker: I will try to call all hon. Members who are really affected or, at any rate, believe they are affected by this Andhra Bill.

Shri Veeraswamy (Mayuram—Reserved—Sch. Castes): The Bill has been under discussion for the past three days. A number of Tamil Nad Members have not been called upon to speak. We have got our own grievances to give expression to and I do hope more chance will be given to Tamil Nad Members.

Shri C. R. Chowdary (Narasaraopet): As a result of bitter, hard and strenuous struggle, we will have now a truncated Andhra State as per the provisions of this Bill. The Bill is defective in content and form. A casual reading of the Objects and Reasons stated in the Bill discloses that the Bill is brought before the House as any other measure is brought, warranted to meet situations. It is not because it is a first step in furtherance of the recognised principle to adjust the existing States on a linguistic basis.

As a matter of fact, though in theory the Centre is agreeable to adjustments of existing States on the language basis, in practice it is against it for its own reasons, which everybody knows well. The situation that developed in Andhra last year.....